Building and Other Construction Workers Act, 1996

261. SHRI AVINASH PANDE: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) the status of implementation of the Building and Other Construction Workers (Regulation of Employment and Conditions of Service) Act, 1996;

(b) the number of construction workers who are presently registered as beneficiaries under Section 12 of the Act;

(c) the number of identity cards issued under Section 13 of the Act; and

(d) the State-wise break-up thereof?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA): (a) and (b) The Government has enacted the Building and Other Construction Workers (Regulation of Employment and Conditions of Service) Act, 1996 and the Building and Other Construction Workers' Welfare Cess Act, 1996 to regulate the employment and conditions of service of building and other construction workers and to provide for their safety, health and welfare measures. The Acts have to be implemented by Central and States Government in their respective spheres. An abstract of the status of implementation over the last three years is given below:

Sl. No.	Item	Position on 30.6.2012	Position on 31.3.2015
1.	Workers Registered	88.10 lakh	1,3980,020
2.	Cess Collected	₹ 7057 crores	₹ 19003.23 crores
3.	Cess Utilised	₹ 1009 crores	₹ 3409.96 crores
4.	Rules Notified	34 States/UTs	35 States/UTs
5.	Constitution of Welfare Boards	33 States/UTs	36 States/UTs
6.	Notification of Implementing/ Cess Collecting Authorities	32 States/UTs	36 States/UTs
7.	Constitution of State Advisory Committees	28 States/UTs	28 States/UTs
8.	Formulation of the Welfare Schemes	25 States/UTs	26 States/UTs

The Central Government has been issuing directions to the State Governments and their Boards for providing proper social security coverage to the buildings and other construction workers. Such directions under Section 60 of the Act have been issued on 27.09.2010, 12.07.2013, 27.02.2014 and 16.10.2014, requiring the States *inter-alia*, to mandatorily provide welfare schemes for the workers covering education assistance, pension for persons not able to work due to old age/disability, medical insurance, assistance for purchase of tools, skill upgradation, maternity benefits, grant for repairs and construction of houses, death benefits, accident benefits, and funeral assistance.

(c) and (d) Under Section 13 of the Building and Other Construction Workers (Regulation of Employment and Conditions of Service) Act, 1996, the State Building and Other Construction Workers' Welfare Boards are mandated to issue identity card to every beneficiary.

Amendment in Child Labour Act to fix responsibility of labour officers

†262. SHRI MEGHRAJ JAIN: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether despite stringent child labour laws in place, the problem of child labour in hazardous industries and in different parts of the country still exists;

(b) if so, whether Government is contemplating on making amendment in Child Labour Act by fixing responsibility of labour officers for ensuring strict implementation of laws on child labour;

(c) if so, the details thereof and if not, the reasons therefor;

(d) whether Government has also received recommendations from different sections including State Governments to make amendments or changes in the above said laws; and

(e) if so, the details thereof and Government's reaction thereto?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA): (a) The total number of working children in the age group of 5-14 years in the country has declined from 1.26 crore as per Census 2001 to 43.53 lakh as per Census 2011. Child Labour (Prohibition and Regulation) Act, 1986 prohibits the employment of children below 14 years of age in certain occupations and processes.

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† Original notice of the question was received in Hindi.